

**GOVERNMENT OF INDIA
WOMEN AND CHILD DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:2862
ANSWERED ON:24.07.2009
ACID ATTACKS ON WOMEN AND GIRLS
Ponnam Shri Prabhakar

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether the Government has finalized the "Prevention of Offences (by Acid) Act, 2008" regarding acid attacks on women and girls as proposed by the National Commission for women;
- (b) if so, the details thereof;
- (c) whether the Government has proposed to provide financial assistance to the acid attacks victims; and
- (d) if so, the number of victims to whom financial assistance has been provided by the Government including victims of SC/ST/OBC/Minority Community during each of the last three years, State-wise including Andhra Pradesh?

Answer

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH)

(a) & (b) No, Madam.

(c) With the insertion of Section 357A in the Code of Criminal Procedure, all victims who have suffered loss or injury as a result of a crime are required to be compensated. For this purpose every State Government in coordination with the Central Government is required to formulate a Scheme. Such a Scheme has not been formulated so far.

(d) Does not arise.